

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

(1) RA No.31/93 in Regn.No.OA 241/92 Date of decision: 23/8/93

Central Hospital	...	Petitioners
	vs.	
Mrs.Savita Bodke	..	Respondent

(2) RA No.32/93 in OA No.231/92

Central Hospital	..	Petitioners
	vs.	
Mrs.Lalita Shirodkar	..	Respondents

(3) RA No.33/93 in OA No.230/92

Central Hospital	...	Petitioners
	vs.	
Mrs.Milan Parkar	..	Respondent

## CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON. VICE CHAIRMAN (J)  
THE HON'BLE MS.USHA SAVARA.MEMBER(A)

## ORDER

(Passed by Hon'ble Mr. Justice S.K.  
Dhaon, Vice Chairman(J) in circulation)

These Review Applications are directed against the same order passed by us and, therefore, are being disposed of by a common order. These Review Applications have been presented by the Union of India.

2. OA Nos.241/92. 231/92 & 230/92 raised the same controversy. They were heard together and were disposed of by a common order on 2.3.93.

3. The contents of the three Review Applications are the same. We have read and re-read the order dated 2.3.93 i.e. the order under review. We are unable to discern any error apparent on the face of the record in it. Our power of review is circumscribed by the provisions of Order 47 Rule 1 of the CPC.

4. The Review Applications are rejected.

5. We are disposing of these Review Applications by adopting the process of circulation which is permissible under the Rules.